



2026:DHC:7700



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IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of Decision: 09.09.2026

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CNR No. DLHC011102252025

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CRL.M.C. 2261/2026 & CRL.M.A. 9243/2026

SAHIL

.....Petitioner

Through: Mr. Kartikaiya Sharma and Mr.
Sachin Mittal, Advocates.

versus

STATE NCT OF DELHI AND ANR

.....Respondents

Through: Mr. Amit Ahlawat, APP for the State
(*through videoconferencing*) with ASI
Kirshan Pal and ASI Ramaniwas.
Mr. Saurabh Sharma, Advocate for R-
2 with R-2 in person.**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioner seeks quashing of case FIR No. 268/2024 of PS K. N. Katju Marg for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioner.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.

3. The respondent no.2 is present in court today and is identified by



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IO/ASI Kirshan Pal. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioner. Marriage between petitioner and respondent no. 2 stands already dissolved by way of decree of divorce. One child namely Haneet was born from wedlock of petitioner and respondent no.2 and he is residing with respondent no.2. The respondent no. 2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that she does not wish to continue prosecution of petitioner.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 268/2024 of PS K. N. Katju Marg for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

6. Accompanying application also stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

SEPTEMBER 09, 2026/‘rs’